## NATIONAL COMPANY LAW TRIBUNAL CHENNAI BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 17/10/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

:

**PETITION NUMBER** 

: TCP/43/2016

NAME OF THE PETITIONER(S)

: Shri S. Srinivasan Gokuldas

NAME OF THE RESPONDENT(S)

: Ari Fabrics Limited & 5 Other

**UNDER SECTION** 

: 397/398

S.No. NAME (IN CAPITAL)

**DESIGNATION** 

**SIGNATURE** 

REPRESENTATION BY WHOM

(1) T.v.P. Saiviliai New Cibai Vishno

councer her

PB- P5

T. v.P. Saivil

2. K. LAKSHMIPRIYA
FOR S.S. RAJESH

Coursel for Petitioner Lobshupy

## **ORDER**

Counsel for both the parties are present. It has been reported that an appeal is subjudice before the High Court of Madras in relation to subject matter contained in CP43, wherein the interim order has been issued by the Hon'ble High Court on 6<sup>th</sup> May 2010 maintaining **status quo** on the said date. Therefore, the matter is adjourned sine die. However, liberty is granted to both the parties that as and when the interim order is vacated/matter is finally disposed of in the Hon'ble High Court, they may mention it before this Bench for reviving the proceedings.

(Ch.Mohd.Sharief Tariq)

Member (Judicial)

(K Anantha Padmanabha Swamy) Member (Judicial)